

(2019) 12 DEL CK 0429

In the Delhi High Court

Case No : Criminal Writ Petition No. 3501 Of 2019

Gyan Chand Sharma & Ors

APPELLANT

Vs

State & Anr

RESPONDENT

Date of Decision : 20-12-2019

Acts Referred:

Indian Penal Code, 1860 — Section 34, 509

Citation : (2019) 12 DEL CK 0429

Hon'ble Judges : Brijesh Sethi, J

Bench : Single Bench

Advocate : Paramveer Singh, A.Parwati, Rajesh Mahajan, Radhika Arora, Abhishek Verma

Final Decision : Disposed Of

Judgement

Brijesh Sethi, J

Quashing of FIR No. 227/2019, under Section 509/34 IPC, registered at police station Janakpuri, New Delhi is sought on the basis of Compromise Deed of 10th August, 2019.

Learned counsel appearing on behalf of second respondent and newly added respondent No.3/Mukesh Sharma, has placed before this Court affidavit of Mukesh Sharma dated 20th December, 2019 supporting this petition. The said affidavit is taken on record.

Mr. Rajesh Mahajan, learned Additional Standing Counsel for respondent-State accepts notice and submits that respondents No.2 & 3, are present in the Court and they have been identified by Investigating Officer of this case.

Respondents No.2 & 3, present in the Court, submit that the dispute between the parties has been amicably resolved in terms of Compromise Deed of 10th August, 2019. They affirm the contents of their affidavits supporting this petition and submit that now no dispute with petitioners survives and so, the proceedings

arising out of the FIR in question be brought to an end.

Since the subject matter of dispute stands amicably resolved between the parties, continuance of proceedings arising out of the FIR in question would be an exercise in futility.

Accordingly, this petition is allowed and FIR No. 227/2019, under Section 509/34 IPC, registered at police station Janakpuri, New Delhi and the proceedings emanating therefrom are quashed qua petitioners.

This petition stands disposed of accordingly.